

Y

O.A. No.51/08

ORDER DATED 6th May, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S.N. Misra, Ld. Counsel for the applicant. The application for restoration is allowed and the O.A. is restored to file.

Prayer

2. The claim of the applicant is to direct the Respondents to consider the applicant's case and give him a suitable appointment in any Group-D post in the Railway, considering petitioner's long standing experience in various works under the Respondents and he was having experience working under the contractor of Railway for several times. Annexure A,B,C,&D etc show that he was working on contract basis with a contractor of Railway. Annexures-A/5 and A/6 and the certificates issued by some Railway officials certify that the work done is satisfactory. None of the documents show that he was engaged either on casual or casual with temporary status of the Railway so as to claim any post of Group 'D'.

3. In the above circumstances we see no ground to admit this matter hence this O.A. stands dismissed.

Member (A)

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MEMBER (J)